# N O T I C E

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **High Court of Bombay at Goa - Panaji**, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. Monday, 6th June 2022 :**

## N O T E

A) On Monday and Tuesday, the urgent mentioning and placing of the matters pertaining to the Single Bench-I and II are allowed before the respective Courts after the Judicial Work of the Division Bench is over or as per the convenience of the Court.

B) On Thursday and Friday, the urgent mentioning and placing of the matters pertaining to the Regular Division Bench is allowed after the Judicial work of Single Bench is over or as per the convenience of the Court.

C) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri Justice M.S. Sonak** is allowed before the Court presided over by the **Hon'ble Shri Justice R.N. Laddha** and vice versa.

## NOTES

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side, )
Bombay. )
)
Date : 4th May 2022 )

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judl-I)